

**IN THE INCOME TAX APPELLATE TRIBUNAL
VISAKHAPATNAM BENCH, VISAKHAPATNAM**
(Through web-based video conferencing platform)

**BEFORE SHRI V. DURGA RAO, HON'BLE JUDICIAL MEMBER &
SHRI D.S. SUNDER SINGH, HON'BLE ACCOUNTANT MEMBER**

**I.T.A. Nos. 07 & 08/VIZ/2020
(Asst. Years : 2015-16 & 2016-17)**

Chambers Educational
Society, D.No. 1-168,
5th Street, L.R. Peta,
Palkol, W.G. District.

vs.

The ITO (Exemptions),
Rajahmundry.

PAN No. AAATC 3536 F
(Appellant)

(Respondent)

Assessee by : Shri G.V.N. Hari, Advocate.
Department By : Smt.U.Mini Chandran, Sr.DR

Date of hearing : 11/08/2020.
Date of pronouncement : 11/08/2020.

ORDER

PER V. DURGA RAO, JUDICIAL MEMBER

These appeals by the assessee are directed against the separate orders of Commissioner of Income Tax (Appeals), Rajamahendravaram, both dated 25/10/2019 for the Assessment Years 2015-16 & 2016-17.

2. By filing an application dated 24/06/2020, the assessee seeks to withdrawal of the appeals. To this, Id.DR has no objection.

3. In view of the application filed by the assessee, assessee is permitted to withdraw the appeals. Accordingly, appeals are dismissed as withdrawn.

4. In the result, both the appeals filed by the assessee are dismissed as withdrawn.

Order Pronounced in open Court on this 11th day of August, 2020.

Sd/-
(D.S. SUNDER SINGH)
Accountant Member

sd/-
(V. DURGA RAO)
Judicial Member

Dated: 11th August, 2020.

vr/-

Copy to:

1. *The Assessee - Chambers Educational Society, D.No. 1-168, 5th Street, L.R. Peta, Palkol, W.G. District.*
2. *The Revenue - The ITO (Exemptions), Rajahmundry.*
3. *The CIT (Exemptions), Hyderabad.*
4. *The CIT(A), Rajamahendravaram.*
5. *The D.R., Visakhapatnam.*
6. *Guard file.*

By order

(VUKKEM RAMBABU)
Sr. Private Secretary,
ITAT, Visakhapatnam.